



The Telangana State Minorities Commission (Amendment) Act, 2024

Act No. 3 of 2024

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No. 3] HYDERABAD, MONDAY, JULY 15, 2024.

TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 6th July, 2024 and the said assent is hereby first published on the 15th July, 2024 in the Telangana Gazette for general information:-

ACT No. 3 OF 2024

AN ACT TO AMEND THE TELANGANA STATE
MINORITIES COMMISSION ACT, 1998.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana State Minorities Commission (Amendment) Act, 2024.

Short
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[1]

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of Section 2. 2. In the Telangana State Minorities Commission Act, 1998 (hereinafter referred to as the principal Act) in section 2, in clause (d) after sub clause (v) the following sub clause shall be added, namely,-

Act No. 31 of 1998. “(vi) Jainism;”.

Amendment of Section 5. 3. In the principal Act, in Section 5 in sub-section (1), for clause (c), substitute the following, namely,-

“(c) not more than seven members to be appointed by the Government, of whom two shall represent Islam and one each from Zoroastrian, Christian, Buddhist, Sikh and Jain;”.

R. THIRUPATHI,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.